## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No. 409/MP/2024

- Subject : Petition under Section 79 of the Electricity Act, 2003 seeking execution /implementation of the order dated 18.1.2024 in Petition No. 27/MP/2022.
- Petitioner : SEIL Energy India Limited
- Respondents : APPCC and 3 others

Date of Hearing : 13.1.2025

- Coram : Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member
- Parties Present : Shri Vishrov Mukherjee, Advocate, SEIL Shri Yashawi Kant, Advocate, SEIL Shri Damodar Solanki, Advocate, SEIL Shri Sidhant Kumar, Advocate, AP Discoms Ms. Ekssha Kashyap, Advocate, AP Discoms

## Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that the present Petition has been filed for execution and implementation of the Commission's order dated 18.1.2024 in Petition No. 27/MP/2022. He also requested that since the Respondents have not made the payments, the matter may be listed at an earlier date for interim orders.

- 2. The learned counsel appearing for the Respondents sought time to file their reply.
- 3. The Commission, after hearing the parties, directed as under:
  - (a) Admit and Issue notice to the Respondents

(b) The Respondents are permitted to file their replies, on or before **23.1.2025**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **27.1.2025**.

4. The Petition will be listed for hearing on **29.1.2025**.

## By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)